

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE TWELFTH JANUARY, 1987

Present: Hon'ble Shri CH.Ramakrishna Rao Member(J)

Hon'ble Shri P.Srinivasan Member(A)

APPLICATION NO. 333/86.

Shaik Rahiman,
EMT 2028, Ticket Examiner, PTC,
Southern Railway ,
Bangalore City. ... Applicant

(Shri S.K.Venkataranga Iyengar ... Advocate)

Vs.

1. The Divisional Personnel Officer,
Southern Railway ,
Mysore.

2. The Senior Divisional Commercial
Superintendent, Southern Railway ,
Mysore.

3. The Chief Personnel Officer,
Southern Railway ,
Madras. ... Respondents

(Shri A.N.Venugopal ... Advocate)

This application has come up before the court today.

Hon'ble Shri.P.Srinivasan Member(A) made the following:

O R D E R

This application originated as a Writ Petition before the High Court of Karnataka. When the Writ Petition(WP) was filed, the applicant was working as a Ticket Collector in the Southern Railway at Bangalore. He had been promoted as Ticket Collector on an ad-hoc basis by order dt 15.12.72 but was continued in that post from time to time. However, by a letter dated 15.8.80 (Annexure F) the Chief Ticket Inspector, Southern Railway, Bangalore informed the applicant that he would be reverted from the post of Ticket Collector to his earlier post in Class IV of the Railways. It was against this letter that the WP was filed. The High Court stayed his reversion and kept the WP pending. The writ Petition has since been transferred to this Tribunal for disposal.

P. S. Srinivasan

2. In a reply to the petition dated 1.6.82 filed before the High Court, the respondents stated that the applicant's ad-hoc promotion to the post of Ticket Collector had been regularised with effect from 27.8.81. Thus, the threat of reversion conveyed to the applicant in the letter dated 1.8.80 at Annexure F has not eventually materialised. Shri S.K.Venkataranga Iyengar, learned counsel for the applicant admits that in view of the applicant's service as Ticket Collector having been regularised, this application no longer survives for consideration.

3. Shri A.N.Venugopal learned counsel for the respondents present, draws our attention to the statement of objections in which it has been clarified that the applicant's services as Ticket Collector have been regularised with effect from 27.8.81.

4. In view of the above, the application is dismissed as having become infructuous.

Cholamandalam P. S. T. B.
MEMBER(J) MEMBER(A) 12/1/87

A.N.